

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

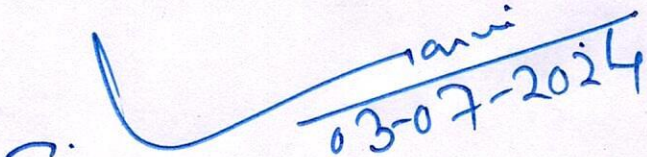
No: 1143/RG/LP.

Dated: 03/7/2024.

It is hereby notified that the below mentioned applicants have voluntarily suspended their practice and surrendered their Certificate(s) of Enrolment as an Advocate, therefore the same are suspended from the dates shown against each:-

S.No	Name S/Shri	Date of Surrender	Enrollment No. Dated
1	Mr.Amar Kumar S/O Jia Lal R/O Ward No.3, Maira, Tehsil Jourian, District Jammu	24.05.2024	JK-15/2021 Dated: 23.03.2021 (Absolute)
2	Anu Kumari D/O Ram Paul R/O Ward No.4, House No.96, R.S. Pura, Jammu-181102	03.06.2024	JK-185/2019 Dated: 04.06.2019 (Absolute)
3	Ms. Pawandeep Kour D/O Lehna Singh R/O Ward No.12 near ITI College R.S. Pura, District Jammu-181102	03.06.2024	JK-7/2014 Dated: 13.03.2014 (Absolute)
4	Mr. Sawan Nayyar S/O Sunil Nayyar R/O H.No.12, New Rehari, Jammu	31.05.2024	JK-784/2018 Dated: 29.12.2018 (Absolute)

By Order.


(Registrar Administration)
High Court of J & K and Ladakh
Main Wing, Srinagar

No: 24167-75/RG/LP.

Dated: 03/7/2024.

Copy to the: -

1. Registrar Judicial, High Court of J&K and Ladakh at Jammu/Srinagar
2. All Principal District & Sessions Judges.
3. Secretary, Bar Council of India, New Delhi.
4. President J&K and Ladakh, High Court, Bar Association Jammu/Srinagar.
5. Manager Government Press, Srinagar for publication in the next issue of the Govt. Gazette.
6. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
7. In-charge Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
8. Mr/Ms. _____

.....for information.


(Registrar Administration)